

104

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

CP (IB) No. 1028/KB/2018
CA(IB)No.31/KB/2020

Present: 1. Hon'ble Member (J), Shri M.B. Gosavi.

2. Hon'ble Member (T), Shri Virendra Kumar Gupta

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 6th January, 2020, At 10:30 A.M

Name of the Company		Pawan Kumar Nagraj Mehta -Vs- M/s. Mehrotra Engineering Works Pvt. Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

i. Rajesh Kumar Jain } IRP

RM
6/1/2020

2. Mamta Binani, Adv } Counsel for
Corporate Debtor

Mamta
Binani
6/1/20

3. Sib Samran Jha

Operational Creditor
AS
6/1/20

ORDER (Per Bench)

Ld. Counsel for the operational creditor appears. Ld. Counsel for the corporate debtor appears. Ld. IRP appears. CA(IB) 31/KB/20 is filed by the IRP under Rule 11 on a ground that parties have settled the dispute. However, Ld. Counsel for the operational creditor submits that he has a telephonic instruction that matter is settled. **In view of this, we dispose of this application invoking Rule 11 of IBC.** We direct the corporate debtor to deposit a sum of Rs.50,000/- to the Prime Minister's National Relief Fund Online with a proof of deposit to be filed to the Registrar within seven days . Thus, **the CP alongwith the CA(IB) 31/KB/20 stands disposed off.**

Vg
(Virendra Kumar Gupta)
Member (T)

M.B.G
(M. B. Gosavi)
Member(J)